

REPORT ON INDUSTRIES IN TRAVANCORE-COCHIN

25. SHRI K. C. GEORGE : Will the Minister for HOME AFFAIRS AND STATES be pleased to state what action has been taken on the Report on Industries in Travancore-Cochin State made by Shri Kasturbhai Lalbhai who was deputed by the Union Government to investigate and report in the matter ?

THE MINISTER FOR HOME AFFAIRS AND STATES (SHRI K. N. KATJU) : In pursuance of the recommendations contained in Shri Kasturbhai Lalbhai's report the State Government have set up a Committee consisting of the Finance and Development Secretaries to Government and the Commissioner of Civil Supplies for the administrative control of State-owned industrial concerns. The proposal of this officers' committee in respect of the powers of different units is under the consideration of the State Government.

(2) The State Government have decided that in future no financial aid should be given to industrial concerns except under the provisions of State Aid to Industries Act. The conditions suggested in Shri Lalbhai's report will be incorporated in the Rules made under the State Aid to Industries Act. Steps are also being taken to establish a State Industrial Finance Corporation for giving financial aid to industries. Applications from industries for financial aid will in future be considered by the State Government in the light of the recommendations in Shri Lalbhai's report.

KOLAR GOLD FIELDS LABOUR DISPUTES

26. SHRI B. V. KAKKILAYA : Will the Minister for LABOUR be pleased to state :

(a) What action Government have taken with regard to the joint submission made by the Champion Reef Gold Mining Co. Ltd. and the Champion Reef Mines Labour Association of

Kolar Gold Fields, demanding of the Government to refer the dispute between them over the bonus for the year 1950 to arbitration ; and

(b) if no action has so far been taken, what action does the Government propose to take and when ?

THE MINISTER FOR LABOUR (SHRI V. V. GIRI) : (a) and (b). Government have not received a joint application for referring the dispute for adjudication. It is understood that the parties are thinking of submitting one.

COMPULSORY RECRUITMENT OF INDIANS IN MALAYA

27. SHRI E. K. IMBICHIBAVA : Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware that Government of Malaya are compulsorily recruiting Indians to the Malayan Army; and

(b) what is the total number of Indians, Officers and other ranks, employed in the Malayan Army ?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU) : (a) The National Service Bills which were introduced in the Federal and Singapore Legislative Councils in March 1952 empower the Governments of these countries, if and when the situation should so demand, to call up for National Service all residents including the Indians. National Service includes enlistment in the armed forces. This power has not been exercised so far.

(b) Information is being collected and will be laid on the Table of the House when available.

DE-CLASSIFICATION OF KOZHIKODE BROADCASTING STATION

28. SHRI E. K. IMBICHIBAV (a) Will the Minister for INFORMATION AND BROADCASTING be pleased to state whether Government have received any representations and memoranda